

IN THE INCOME TAX APPELLATE TRIBUNAL RANCHI 'VIRTUAL COURT' AT KOLKATA

Before Shri J. Sudhakar Reddy, AM & Shri A. T. Varkey, JM

ITA No.340/Ran/2018
Assessment Year:2015-16

Manoj Kumar Singh MA-63, Housing Colony, Adityapur, Saraikela, West Singhbhum, Jharkhand-831013.	बनाम / V/s.	DCIT/ACIT, Circle-1(1), Jamshedpur
अपीलार्थी /Appellant	..	प्रत्यर्थी /Respondent

अपीलार्थी की ओर से/By Appellant	None
प्रत्यर्थी की ओर से/By Respondent	None
सुनवाई की तारीख/Date of Hearing	05-03-2021
घोषणा की तारीख/Date of Pronouncement	12-03-2021

आदेश /O R D E R

Per Bench:

This appeal filed by the assessee is directed against the order of the Id. Commissioner of Income Tax (Appeals)-16, Kolkata (hereinafter the 'Id. CIT(A)') passed u/s 250 of the Income Tax Act, 1961 (the 'Act').

2. The assessee company filed its application requesting the Bench for permission to withdraw its appeal as it is availing Vivad Se Vishwas Scheme, 2020. It submitted that the Income-Tax Department has issued Form No.3 under Rule 4 of Direct Tax Vivad Se Vishwas Rules, 2020 r.w. section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 and furnished the copy of the same.

3. Under the circumstances, we accept the application of the assessee to withdraw the appeal and dismiss the appeal as withdrawn.

4. In the result, the appeal of assessee is dismissed as withdrawn.

Order pronounced in open court on 12/03/2021.

Sd/-
(A. T. Varkey)
Judicial Member

Sd/-
(J. Sudhakar Reddy)
Accountant Member

Kolkata;
Date:12/03/2021
RS

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. अपीलार्थी/Appellant- Manoj Kumar Singh
2. प्रत्यर्थी/Respondent- DCIT/ACIT, Circle-1(1), Jamshedpur
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण / DR, ITAT,
6. गार्ड फाइल / Guard file.

//True copy//

By order/आदेश से,
Sr. Private Secretary